

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1723  
ANSWERED ON:07.03.2011  
POLLUTION IN RIVER RAMGANGA  
Singh Shri Yashvir

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether a number of Industrial units and Sugar mills are polluting river Ramganga in Western U.P., particularly in Bijnor district;
- (b) if so, the details thereof;
- (c) whether the poisonous effluents in large scale various sources are being discharged by nearby sugar mills in river Ramganga;
- (d) if so, the details thereof;
- (e) whether these sugar mills are equipped with waste treatment plants; and
- (f) if so, the details thereof and if not, the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (f) The industrial units including Sugar mills, located in Western Uttar Pradesh and Bijnor district are required to comply with the prescribed effluent discharge standards. They have installed effluent treatment plant for the treatment of effluents to meet prescribed standards before discharge in to the river Ramganga. The Uttar Pradesh Pollution Control Board monitors the compliance status of these industrial units and Sugar Mills on regular basis.

M/s Dhampur Sugar Mills Ltd, Dhampur and M/s Upper Ganges Sugar Mills Ltd. Sheohara and M/s Dwarikesh Sugar Industries, District Bijnor have installed effluent treatment plant to treat effluents. These Mills were found complying with the prescribed discharge norms during monitoring carried out by Uttar Pradesh Pollution Control Board. M/s Bajaj Hindustan Ltd. Bilai, District Bijnor has installed effluent treatment plant to treat effluents. However, it was found violating the consent conditions during the last monitoring carried out by Uttar Pradesh Pollution Control Board. The Uttar Pradesh Pollution Control Board has rejected the consent issued to the Mill under the Water (Prevention and Control of Pollution) Act 1974 and initiated legal action for violation of discharge standards as reported by the Central Pollution Control Board.